

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
RAJYA SABHA
QUESTION NO 26.07.2010
ANSWERED ON
ADOPTION OF ORPHANS .

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Prof. Alka Balram Kshatriya

Will the Minister of RURAL DEVELOPMENT WOMEN AND CHILD DEVELOPMENT be pleased to state :-
state:

(a) whether a large number of children are languishing in orphanages across the country and the delay in the legal process of adoption is the main hurdle for their adoption;

(b) if so, the details thereof;

(c) whether the Ministry has urged the Ministry of Law and Justice to speed up the legal process of adoption;
and

(d) if so, the reaction of that Ministry in this regard?

ANSWER

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT

(SHRIMATI KRISHNA TIRATH)

(a), (b), (c) & (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a),(b),(c)&(d) OF RAJYA SABHA STARRED QUESTION NO. 11 FOR 26.7.2010 BY PROF. ALKA BALRAM KSHATRIYA REGARDING 'ADOPTION OF ORPHANS'

(a)&(b) All orphanages are not recognized as adoption agencies. Children can be placed in adoption only through recognized adoption agencies and such agencies are required to make all efforts to minimize the stay of children in the institutions and to place them with loving and caring families through adoption. However, the adoption process is complete only after a legal order by the Courts. As per Supreme Court order in the case of L.K. Pandey Vs. Union of India

(1984) the judicial process should be completed within two months of filing the application. Statistics reveal that in many cases, the time taken in the legal process is beyond the stipulated period of two months.

(c)&(d) Yes, Sir. The Ministry of Ministry of Law and Justice has been requested to intervene for curtailing the delay.